217 Calling Attention re.

(III) Report of the Comptroller and Auditor General of India foi the year 1980-Union Government (Commercial)-Parts II and III [Placed in Library. See No. LT-2076/\* 81.]

#### PETITION REGARDING POLLU-TION OF HUSSAIN SAGAR LAKE HYDERABAD

MR. DEPUTY CHAIRMAN: Presentation of petition by Shrimati Roda Mistry.

SHRIMATI RODA MISTRY (Andh-ra Pradesh): Mr. Deputy Chairman, Sir\_ I rise to present a petition signed by Shri Amar Nath Burman...

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to say something On this.

MR. DEPUTY CHAIRMAN: First let her finish.

SHRIMATI RODA MISTRY: . . . and fourteen others of Hyderabad regarding poHution of Hussain Sagar lake located in the city and matters connected therewith.

SHRI BHUPESH GUPTA: Sir, I have one request to make. Whenever We present a petition, my request, through you, to the Petitions Com mittee is that the consideration of such a petition should be expedited. Other wise, there is no point in making peti tions.

MR. DEPUTY CHAIRMAN: The Petitions Committee will keep your observations in view.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The pligl't of refugrees from West Punjab sittins on flharna in Pakistan territory near Jammu because of denial of Indian citizenship to them

SHRI LAL K. ADVANI (Gujarat): Sir, I rise to call the attention of the Minister of State in the Ministry of

#### [12 MAR. 1981] denial of citizenship 218 to West Punjiih Reiugees

Supply aiid Rehabilitation to the plight of refugees form West Punjab who are sitting on dharna in Pakistan territory near Jammu because of denial of citizenship to them-I would say that the expression 'Indian citizenship' is not correct: citizenship means Kashmiri citizenship-in spite of 33 years stay in India and the action taken by the Government of India in this regard.

MR. DEPUTY CHAIRMAN: Here also you do not say 'Indian' Ail right. The hon. Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUNGON) : Sir, the Government of India in the Department of Rehabilitation has not received any report from the Government of Jammu and Kashmii about the reported "Dharna". The Government of Jammu and Kashmir had intimated some time back that the number of persons who came over to Jammu and Kashmir from West Pakistan is not known as no census for this purpose was ever conducted. This matter has, however, appeared as a news item in a section of newspapers including the New Delhi Edition of the Indian Express dated the 9th March, 1981 in which the number of West Pakistan displaced persons allegedly engaged in the "Dharna" is stated to be 3000. The Government of Jammu and Kashmir has also not reported this matter officially so far to us.

2. As regards the question of Indian citizenship to the displaced persons from West Pakistan who have settled down in Jammu and Kashmir State after the partition of the country in 1947. the Minister of State in the Ministry of Home Affairs had in reply to Unstarred Question No. 7040 in the Lok Sabha stated on 6th August, 1980 that the persons of Indian origin who had migrated in 1947 from the territories now included in Pakistan, were deemed to be the citidens of India under Article 6 of the Constitution of India.

#### 219 Calling Attention re. [RAJYA SABHA]

SHRI LAL K. ADVANI: Sir, I am sorry to note that the Minister has \ not replied or given any explanation as to what is happening on the border, why it is happening and what the Government of India's stand is in < the regard. I am sure that the attention would have been drawn this morning to a statement formally issued by the Chief ( Minister of Jammu and Kashmir, Mr. Sheikh Abdullah, in which he has said that so far as the rehabilitation of these displaced persons is concerned, it was entirely the responsibility of the Government of India and that the State Government had, on compassionate grounds, given the temporary shelter. These are the words that he has used though I am really surprised at these words being used in relation to a section of the population that ha-s come to India in 1947. And\_ Sir, most of these are the Scheduled Caste people, Harijans, from the districts of Sialkot and Shakargarh in Pakistan.

Sir, at the outset I would like to say that this matter should be looked at as a human problem and from the humanitarian angle. Let it not become a hanging match between one party and another or between the State Government and the Central Government. But at the same time neither the State Government nor the Central Government can evade issues or be unequivocal about what their particular stand is. \_

So far as this particular *dharna* is cdnciytie'd, it may have arisen because of \*he failure to rehabilitate them. But the specific issue that they have raised while going on the *dharna* is that though they have been living in Kashmir since 1947 for 33, 34 years now, they are not the citizens Of the Kashmir State. They have the right to vote in elections to Parliament, but they do not have the right to vote in elections to the State Assembly or to the civic body. The right to vote is one aspect which is a political one, but what is more directly relevant to their livelihood, i

## denial of citizenship 220 to West Punjab Refugees

to their living, to their existence, is the right to hold property. They do not have that right because they are not citizens. Therefore, they do not have property.

Sir, these persons who came from Sialkot and Shakargarh, do not belong to the category to which a person living in Delhi belongs, to which a person living in Lucknow belongs. On that particular issue, there can be a long debate. My own view would be that there should be no two classes of citizens. But because of various circumstances, because of international commitments and all that, the other side may argue that Kashmir has a special status and that. therefore, the Kashmir citizens are separate from the Indian citizens. Mr. Om Mehta is here. He would be aw«»re of both the sides of the whole debate. But I say that so far as these persons are concerned who came from Pakistan, who had no residence and who had no domicile in any part of India outside Kashmir, when they came they came and settled in Jammu and Kashmir, j see no reason why even after 33 years they should be denied the right of enjoying the full citizenship rights as any other who lives in Jammu and Kashmir.

Sir, in Jammu and Kashmir there are various categories of displaced persons, various categories of refugees. Some of them came from that part of Kashmir which is now under Pakistani occupation—Occupied Kashmir. In their case, very often the plea taken, as was t^ken when our Petitions Committee went there, was that if we were to grant them certain rights we would be, by implication, abandoning our right to that part. W'; will not he willing to do it

Sir, my specific point in this regard is that these problems, of rehabilitation, these problems of resettlement, can be properly tackled only if we know the dimensions of the problem. Now, in this very statement the "Minister says that they do not know how many they are. And depending on the statement given by the State Government, they say:

"The Jammu and Kashmir Government had intimated some time back that the number of persons who came over to Jammu and Kashmir from West Pakistan is not known as no census for t'nis purpose was ever conducted."

Now, this is hardly the way of running a Government, running the Rehabilitation Ministry. How can you run the Rehabilitation Ministry if you accept a statement of this kind? It is the responsibility of the Government of India, particularly when the Jammu and Kashmir Chief Minister says that he holds it the responsibility of the Government of India, to rehabilitate these people. They should know how many they are. My first question is, in order to understand the dimensions of the problem, I would like to know how many displaced persons are there who have settled down in Jammu and Kashmir, Hew many of them came from Occupied Kashmir. How many of them cam-s from other parts of Pakistan right at the time of partition? How many of them came after 1965 \*; 1971? These are the various categories. Those who came after 1971 are the Chhamb refugees whom we have to some extent rehabilitated. Sir, I would like to quote from the Petitions Committee Report which makes this observation!

"It is a pity that where as refugees of 1965 and 1971 Tndo-Fak conflicts have almost been rehabilitated ...

I think this is not correct, but then the impression given to the Petitions Committee was that so far as they are concerned, they have been rehabilitated.

"... the persons displaced as long back as in 1947 are still pleading their case for proper re-

#### denial of citizenship 222 to West Puniah Reiuaepa

settlement. The displaced perso: so of 1947 cannot, therefore, be blamed for voicing their genuine grievances which they have been suffering for a long time. The problems of these displaced persons *vced* sympathetic consideration and call for a humanitarian approach by all concerned, including the Central GoveS, nment and the Government of Jammu and Kashmir."

Sir, this is from the Petition Committee's 62nd Report presented to this House on the 13th June, 1980, that is, only last year. I would like to know from the Minister what steps hai^a been taken in pursuance of the report given by this Committee. There are very specific suggestions. For example, there is the suggestions which says:

"Since these displaced persons still :feel insecure, and rightly so, for fear cf being dispossessed of iheir land, the Committee recommends that the suggestion made by the representatives of the Department of Legal Affairs to the effect that the evacuee land could be given to the displaced persons on a term-lease basis be considered and implemented by the Depa,rtment of Rehabilitation in consultation with the State Government."

What has been done in pursuance of this recommendation? This is a very specific recommendation because it meets the sense of insecurity among the displaced persons, I have seen a report in which they have actually made this complaint. The refugees said that the State Government, while giving benefits to other refugees belonging to Kashmir area occupied by Pakistan, left these Pakistani refugees hi.gh and dry. This is their complaint. Xurtherraore, I have seen another point which say3 in this Petitions Committee Report. "It was pointed out to the Committee that a colony had been constructed at Rajouri for settling the displaced persons, but instead of settl. ing the displaced persons there^ the

## 223 Calling Attention ve.

[Shri Lai K. Advani] colony was allotted to the state Government officials. The Committee feels that it is not a very happy situation and that the resettlement colony meant for the displaced persons should be allotted to them only.' These are certain specific recommendations of the Petitions Committee apart from endorsing a broad humanitarian approach to the problem, i would like to know what has been done in pursuance of these recommendations.

Lastly I would like to know from the Govetjnment what its specific stand is. I can understand that these refugees can be given citizenship rights only if the State Government agrees But whether or not the State Government agrees, what is the Government of India's stand? Does it think it desirable, does it think in all fairness, does it think it necessary, that these people should be given citizenship rights? So far as the broader aspect of the duel citizenship is concerned, that can be discussed separately on a different level. So far as these specific recommendations are concerned, I strongly hold that they should be given full citizenship rights not only of India but also Jammu and Kashmir State.

IN THE THE MINISTER OF STATE MINISTRY OF SUPPLY AND REHABIILITATION BHAG-(SHRI WAT JHA AZAD): Sir, at the very ! outset j with the would say that I fully agree hcnourable Member when he emphasised, and he emphasised it very strongly, that it is a humanitarian ground. Our tfriends, who had 1 left their hearths and homes where they had their origins for generations, and come to this side of the country, are now facing trouble, and it is our bounden duty to do all that j We can for them. The honourable 1 Member has raised very important [ questions, particularly with regard to what is happening just now to our j friends who, according to the press [reports, are there. The second one is j a wider question about the genera' refugee conditions, their resettlement

## [RAJYA SABHA] denial of citizenship 224. to We\$t Punjab Refugees

in Jamniu and Kashmir, the report of the Petitions Committee, etc. There are various other reports also. I would like with your permission. Sir, to say that on this second question which is a wider one, there should be another occasion to reply in detail on the points that he has asked.

As regards the first part of the Calling-Attention that he has raised, it is true that they have not been given the right of citizenship so far as their voting in the Assembly elections is concerned. They have been given the right only for voting in Parliamentary elections. We have drawn attention of the State Government in the past. The reason being given is that there is a Constitution for the State of separate Jammu and Kashmir and there is an Act of 1954 under which they say there are two important things under which you can acquire the full citizenship rights in the State. One is under the Representation Act one should be a permanent resident of the State meaning thereby that one should have immovable property in the State. The second is that one should be there ten years before this Order came into force. They judge these cases on these two grounds, that they were not there ten years 4 the commencement of before the " tution Order came into force in 1954 Constiand secondly, that they have no immovable property. If property is there, as the honourable Member said, those things are correct, but they came there after 1947 from Sialkot and Shakargarh in a very distressed and difficult situation. They settled On lands which were evacuee property. Now the Government has given them not the right of legal ownership but the right of possession On these grounds they are saying only that it is not possible to regard them as full citizens and give them the right. In the past it was taken up with the Home Ministry and they replied that for all practical purposes tliey are the full citizens of this country. This I have referred to in

#### 225 Calling Atttent'lon re. to West Punjab Refugees

my reply. We shall again take up this question with the State of Jammu and Kashmir. As regards the census, as the honourable Member has said, in 1979' we got the information that there were 2752 femilies. The honourable Member asked ior the entire figure. I would say that in this country, either in Jammu and Kashmir State, either from West Pakistan or from East Pakistan, as they came, they came through camps where they were registered; we got their number fully registered. We know how rrtuch we have spent. But there are a large number of people who Came not through camps and without registration. For them we have no census. Therefore, in this particular case we cannot answer the wider question the hon. Member has raised. At present the situation is what I have said.

SHRI LAL K. ADVANI: I am aware of the legal problems and the legal difficulties. What I was stressing again and again is a different thing. Is the Government of India of the view that these people should be given the citizenship right? I can understand that this can happen only with the consent of the State Government. But if it is the view of the Government of India, then the situation becomes different. Or, has the Government of India no view at all? I have a view and I have expressed my view. I would like to know the view of the Government of India regarding this.

MR. DEPUTY CHAIRMAN: The Minister has expressed his view.

SHRI LAL K. ADVANI: He explained the position and by implication he favours it. But I would like to know it from him specifically.

SHRI BHAGWAT JHA AZAD: I have already said that the Home Minister in reply to Unstarred Ques tion No. 7040 in the Lok Sabha stated on the 6th August 1980 that the per sons of Indian origin who had mig rated in 1947—they had also migrated—from the territories now included in Pakistan were deemed to 1979 RS—8

be the citizens of India under article 6 C'f the Constitution. That is why X pointed out that for all practical purposes they are Indian citizens. In this case difficulty arises because of the Jammu and Kashmir commencement of the Constitution Order, 1954, under which two important conditions should be fulfilled. They should have ownership rights over immovable property. Now they have only possession rights. Secondly, they must be there ten years before the order was issued. These two stand in the way. We are telling the State Government—the Home Ministry also—that this should be looked into.

226

श्री अब्दुल रहमान शेख (उत्तर प्रदेश): मैं डिप्टी चेयरमेन साहब, 33 साल पेशंतर से भाग कर के मुल्क के मुख्तलिर्फ हिस्सों में पंजाब में, यू0 पी0 में, दिल्ली में ग्रीर दूसरे प्रदेशों में आवाद हुए, उनको को परेहक मिल गये ग्रीर बह वहां आवाद हो गये लेकिन जो लोग जम्मू काश्मीर में दाखिल हुए उन की कितनी मिजरेबिल कंडीशन है, कितने एजीटेशन उन को लडने पडे और ग्राज दह किस हाल में है इस के बारे में मुझे बहुत मायसी हई गवर्नमेंट का जवाब सुन कर। 20 फरवरी से सूचेतगढ़ जो पहले जम्मू-काश्मीर और ब्रिटिश रुल्ड सियालकोट डिस्टिक्ट का बार्डर था दहां पर ये लोग धरना दे कर बैठे हुए हैं और 28 तारीख को मैंने वहां खुद विजिट किया। जिस दिन पहली बार उन्होंने स्टेट का बार्डर पार कर लिया और वे नो मन्स लेंड चलेगये उस पर बी एस एफ के क्रौर पाकिस्तानी रेंजरों ने उन को रोका, तो मुझे ग्रथारिटीज ने कहा ग्रीर मैंने जा वार उन को समझाया और समझा बुझा कर उन को वापस लाया कि आप अपनी टेरीटेरी में वापस आइये और यहां आंदोलन कीजिए। वहां यह सारा मामला खडा हुग्रा लेकिन सेंट्रेल गवर्नमेंट इस से ग्रवेधर नहीं है। उस को अभी तक पता

# [श्री ग्रब्दुल रहमान शख]

नहीं है और मैं समझता हं कि यह मुजरिमाना गलत है। उस को पता नहीं है कि देश में क्या हो ग्हा है । इसी से पता लगता है कि उस को देश की बातों का किस हद तक पता लगता है। वहरहाल, इन रिफ्यूजीज ने 1947 में जो अनडिवाइडैंड गुरदासपुर डिस्ट्क्ट की एक तहसील पाकिस्तानों में थी शक्करगढ़ वहां से और स्यालकोट से झा कर यहां 1947 में अपने को सेटिल किया और इन में बहुत से हरिजन हैं। मोर दैन 35 परसेंट इस में हरिजन हैं । अब उन लोगों के बारे में जो हिंडरेंसेज बताये हैं आप ने वह यह है कि सिर्फ उन को असेम्बली में वोट देने का हक नहीं है। लेकिन सिर्फ इतनी ही बात नहीं है। जम्म काश्मीर में स्टंट, सब्जेक्ट का एक कानून है 1947 के पहले का और वह महाराजा के टाइम से लाग है। जो स्टंट का सिटीजन नहीं है उस को वहां कोई सर्विस नहीं मिल सकती है। वह लोग वहां किसी तरह का इम्प्लामेंट क्लेम नी कर सकते उन को वहां जमीन जायदाद वनाने का कोई हक नहीं और वे ग्रापना मकात नहीं बना सकते वहीं वे कोई इंडस्ट्री नहीं लगा सकते वह कोई लोन नहीं मांग सकते । तो यह 50, 60 हजार लोग वहां 33 साल से बैठे है और वे उस उम्मीद पर बैठे है कि सेंट्रल ग्रौर स्टेट गवर्नमेंट उन के लिये कोई रास्ता निकालेगी, लेकिन आज तक उन को यही दिखाई पड़ता है कि उन का पय्चर डार्क हैं ग्रौर उन की जनरेशन सिवाय गुलामी करने और मजदूरी करने के लिए और कुछ नहीं कर सकती। पिछले साल कुछ नहीं हुआ। स्टेट गवर्नमेंट ने उन को यकीन दिलवाया था कि हम सेंटल गवर्नमेंट से मामला टेकग्राप कग्के कोई हल निकालेगी । लेकिन एक साल गुजरने के बाद उन लोगों ने दोबारा यह सिलसिला शुरु किया। अब उन्होंने जिस तरीके से आंदोलन

# denial of, citizenship 228 to West Punjab Refugees

गरु किया, आठ तारीख को 5 हजार लोग बार्डर कास करके पाकिस्तान के इलाके में घस गये और वहां जाकर घरना लगाया । पाकिस्तानी रेन्जसं ने उनको वार्न किया और कहा कि निकल जाओं नहीं तो गोली चलायेगे । उन्होंने पाकि-स्तान के अफसर को एक मैमोरडंम दिया कि जियाउल हक साहब को कह दो कि हमको उधर भी सिटीजनशिप नहीं मिलती है, तो हमको वहां बसने दो हम वहा बसने के लिये तैयार है। पांकिस्तान के लाहौर टी. वी ने यह 10 मिनट तक समाचार रिले किया किस तरह से वहां जाकर उन्होंने यह न्युज ली, यह कितना सैंसिटिब एरिया है, कितना सैंसिटिव इक्ष्यू है, लेकिन हमको इल्म नहीं है कि वहां आज क्या हो रहा है। मैं इस संबंध में सिर्फ यह कहना चाहता हं कि अगर वहां पर इन लोगों को आपने बसाना है और आपके क्राईन की हिडरसेज के कारण वह वहां नहीं बस सकते, तो यह सैंर्टल गवर्नमेंट को कंस्टीट्यु भनल आंबलिगेभन है, इससे आप बच नहीं सकते । आप के और स्टेट गवर्नमेंट के बीच यह बातचीत होनी चाहिये कि उनको प्रोप्नाइटरशिप या सिटीजनणिप दिया जा सकता है या नहीं। इस वारे में बहत पहले ही फैसला हो जाना चाहिये था लेकिन 33 साल से यह क्यों नही हन्ना ?

जो लोग पाकिस्तान में इसी तरह से रहने के लिये यहां से गये थे, इसी कंडी-शन में गये थे, पाकिस्तान में उनको पूरी प्रापर्धी मिली, उनको पूरी तरह रिहैविटेट करके सिटीजनशिप राइट मिली है । लेकिन जो वहां से यानी मकवूजा काश्मीर से ग्राये उनको जो यहां की इवेश्यू प्रापर्टी थी वह उनको नहीं दी गई, ग्रलाट नहीं की गई। क्यों नहीं की गई। जबकि वह सिटीजन है स्टेट के, तव भी उनको प्रोप्रा-इटरशिप नहीं दी गई। ग्रब होता यह है कि जो टैम्पोरेरी ग्रलाटमैंट हुई है रिफ्-यूजीज को, जब भी कोई माइग्रेट होकर वापस ग्राता है तो वह उन से रिस्टोर हो जातो है, रिफ्यूजी की जमीन कैन्सल हो जातो है, रिफ्यूजी की जमीन कैन्सल हो जातो है। इस तरह मैण्डर तहसील में हुग्रा है। इससे बहुत जगह लिटिगेशन ग्राँर कम्यूनलटेंशन पनपने लगा था जिसको बड़ी मुश्किल से तय किया गया। इसका हाकिमी तौर पर फैसला करना चाहिये।

श्रीमन जम्म और काश्मीर रिपय जी ऐक्शन कमेटी ने राज्य समा को एक पिटीशन दिया, दस महीने पहले अपनी रिपोर्ट कंप्लीट करके गवर्नमेंट को दे दी है। ग्रमी तक यह मालूम नहीं है कि उस रिपोर्ट पर गवर्नमेंट क्यों नहीं फैसला कर रही है। यह जेरे वहस आया और स्टेट गवर्न-मेंट ने कहा कि हम उन लोगों को प्राप-राइटरशिप राइट दे सकते है जब कि सेंट्रल गवनैमोंट 37 करोड़ रूपया हमको देगी जो उन लोगों के नाम पर बौंड्स की झक्ल में ये रखेगे यह वात सेन्ट्ल गवर्नमेंट मान चुकी है, तब हम उनको प्रापर्टी अलाट कर सकते है। 37 करोड़ रुपये की वह डिमांड जो पेटिशन कमेटी की सिकारिश के मताबिक स्टेट गवर्नमेंट ने सेंटर से मांगी है। आज तक सेन्टल गवनैमेंट परा करती नहीं है, ग्रीर मामला इसी तरह लटका हुआ है। इसलिये मुने गवर्नमेंट से जो सवाल पूछने हैं वह यह है कि क्या गवर्नमेंट बतायेगी राज्य समा की पिटी जंस कमेटी की रिपोर्ट पर धमल न करने के रीजन्स क्या है और उस परकितनी देर में ग्रामल करेगी ?

दूसरे मैं पूछना चाहता हूं कि वहां रिफ्यूजीज को जो जमीन अलाट हुई है, उनके नाम पर स्टेट गवर्नमेंट ने जो रूपया बींड्स की जक्त में मांगा है और कहा है कि लेंड तव इनको मिलकियत में देंगे जब उनका कपेसेंजन उनके नोम जमा करेंगे, उनके लिये सेन्ट्रन गवर्नमेंट क्या करने वाली है?

तीश्वरे मैं यह पूछना चाहता हूं कि यह जो पाकिस्तान से श्राये हुए लोग है, पाकिस्तान से 50-60 हजार की फिगर्स आईहै .... (व्यवधान)

श्री उपसभापति : आपने फिगर को बढा दिया है । 50–60 हजार नहीं है... (व्यवधान)

श्री लाल कृष्ण ग्राडवागी : ग्राज की रिपोर्ट यही है . . . ( व्यधान ) I do not know. The Minister does not have the figures.

MR. DEPUTY CHAIRMAN: I am not saying anything about what has been said in the statement.

श्री अब्दुल रहमान शेख : पांच हजार लोग बार्डर कांस किये है, आज की प्रेस रिपोर्टस है। .... (ब्धवधान) मैं इस स्टेटमेंट की रिपोंट कर रहा हूं। इनकी रिपोर्टस मुकम्मिलन नहीं आई है। कितनी हैरानगी की वात है कि जो लोग वहां धरने पर पड़े हुए है उनकी फिगर्स भी नहीं है इसलिए मैं यह भी पूछना चाहता हूं कि ये जो पाकिस्तान से आये हुए लोग है इनको वहां सचिरोज में और इंडस्ट्री में लगाने या दूसरे इंग्लायंमेंट देने के लिए सरकार क्या कर रही है?...(ब्यवधान)

MR. DEPUTY CHAIRMAN:: It is a State subject. You know it better than anybody else. So, do not bring in the State subject. You know, we have a separate Constitution lor Jammu and Kashmir. Therefore, do not bring iiWill these matters. They are not responsible for that. So, please put the question. You know all these things.

श्वी अव्दुल रहमान शेखः जनाव मैं पूछना चाहता हूं कि जम्मू काश्मीर का सैपरेट कास्टीट्यू जन है, यह मुझे मालूम है। मैं उस ऐसेम्बली में रहा हूं ुझे मालूम है...(व्यवधान)

MR. DEPUTY CHAIRMAN: That is why I say that.

श्वी ग्रब्दुल रहमान शेखः लेकिन मैं सनझता हूं कि क्या सैन्ट्रल गवर्नमेंट और स्टेट गवर्नमेंट मिलकर इस मामले को [श्री झब्दुल रहमान शेख]

सँटल नहीं कर सकती हैं ? यहां से आप एक पालियामेंट्री कमेटी बैठाइये जो इसको देखे कि तमाम उस कास्टोटयू जन में क्या अमेडमेंटस पासिवल है, स्टेट गयनं मेंट उनसे ऐग्रौ करती है कि नहीं ? अगर नहीं, तो क्या आप ओवर आल इन लोगों को यहां रखना चाहते है या इनको स्टेट से वाहर किसी जगह आवाद करना चाहते है और आकूपाइड काए-मोर रिपयूजीज के बारे में पालियामेंट्री कमेटी की जो रिपोर्ट थी उसको आप इम्प्लीमेंट करने जा रहे है या नहीं 1

श्री उपस्तमापति : उन्होंने जवाव कर दिया है। पःजियामेंटरी कमेटी का सवाल इसमें नहीं है।

श्री अब्दुल रहमान शेख : होम मिनिस्टर साहब जम्मू गर्व थे... (व्यवधान)

MR. DEPUTY CHAIRMAN: That is a different matter. (*Tkttfrruptions*) The Calling Attention does not concern this. (*Interruptions*)

SHRI LAL K. ADVANI: It concerns. . . (*Interruptions*) I would expect the Government should be informed. After all, what is the other occasion? He says that you raise it on another occasion.

MR, DEPUTY CHAIR'MAN: Calling Attention relates to the present situation.

SHRI LAL K. ADVANI: i would not like tiie Chair to come in. This is very relevant. (Interruptions)

श्री अन्दुल रहमान शेखः मैं यह चाहता हूँ कि मेरे इन सवालों का जवाव आगा चाहिये।

श्री उपसमापतिः ठीकः है। आप बैठ अडिये। (व्यवधान)

श्रीं बी॰ सरयनारायण रेड्डी (उत्तर प्रदेश) :यह सावाल जो पैदा हुआ है वह .वःस वयह से पैदा हुआ है यह तो पता लगाना चाहिये। (व्यवधान)

# denial of citizenship 232 to West Puniab Reiuaees

श्वी अबंबुल रहमान शेख : आप अगर कंकलूड नहीं करने देना चाहते तो मामला साफ नहीं होगा। मैं यह दर्खास्त करसा हूं कि जो सवाल मैंने आपसे किये उनका जवाब आता चाहिये और ये भी पूछना चाहता हूं कि स्टेट के साथ कोई ऐसी कमेटी मुंकर्रर करने के लिये तैयार है जो सारे मामलात को थोरोली डिसकस करके उसका कोई वे-आउट निकाले और 30 साल से जो दरबदर है वह हमेगा के लिये सैंटल हो जाएं और ला एंड आईन को प्रोब्लम भी खत्म हो जाए ?

श्री भगवत झा आजाद : उपसभापति जी इस बात में इनको कठिनाई इसलिये हो रही है गायद यह समझते है कि सर-कार को इल्म नहीं है बौर सारी सूचनाएं नहीं है। जो प्रश्न कमी सापने उठाया और जो हमारे सामने हैं वे सम्पूर्ण विस्थापितों के प्रश्नों को जोड देते हैं।इसकी सूचकाएं मेरे पास नहीं है। ऐसी बात नहीं है। हम कह सकते है कि पह प्रकासाज के कहने का नहीं है जब प्रधन उठेगा कि पश्चिमी पाकिस्तान से कियने कितने लोग आए तो वह फिगर में दे सकता हं लेकिन जब वह प्रश्तही नहीं आया तें। मैं कैसे जवाब दूं। पूर्बी पाकिस्तान से वितने लोग म्राए इसकी फिगर भी मैं दे सकता हूं। सब कुछ मेरे पास है। मैं क्या नहीं कह सकता। बात यह है कि इस देश में बहत से ऐसे लोग आये पश्चिम सेभी और पूर्व से भी जो हमारे कैम्पस के सहारे हमारी आजादी के बिना बड़ी हिम्मत और साहस के साथ स्वयं बस गये। इनमें से अधिकांश व्यक्ति ऐसे है जो सियालकोट शक्करगढ़ से आए । उन्होंने जमीन दखल की झौर बस गये। मैं यह कह रहा हं कि इस बारे में हमारे पास सारी फिगर है। आपने तीन प्रशन किये है। उसमें एक महत्वपूर्ण प्रश्न है । आडवाणी साहब ने जो कहा उसके बारे में मुझे पहले कहना चाहिये था। उन्होंने ठीक

कहा कि इस संबंध में राज्यसभा की पेटी-शन कमेटी ने एक रिपोर्ट दी है उस रिपोर्ट पर हम बहुत गम्भीग्तापूर्वक विचार कर रहे है। यह विच्वास मानिये कि जिस रुप में आप कह रहेहै सरकार भी उसी रुप में मानती है। जो लोग अपना घरवार छोडकर अपने देश की आजादी की रक्षा के लियें त्याग करके झाए उनके वारे में हमें कुछ करना है। इसलिये पेटीणन कमेटी की रिपोर्ट के अपर हम गम्भीरता से विचार कर रहे है। बहुत सी बातेँ जो आपने पढकर बताई उसमें एक प्रश्न है कि एडहाक ग्रांट के बारे में दूसरा है,जो जमीन हमने दो जम्म कश्मीर में वह बहत कम मिली है। जब स्वर्गीय पंडित जवाहर लाल नेहरू थे उन्होने कहा था कि 35 सौ रुपया टोटल दिया जाए गायद आपने भी पढा होगा, जिसमें से 25 सौरपया उनको जमीन के रूप में दिया गया जहां कमी है उस को हम देख रहे है। यापने जो कमेटी की बात उठाई वह भी हम देख रहे है । आपने बहुत झहम प्रश्न किया कि क्या एक पालियामेंटरी कमेटी बनेगी जो इन सारे सवालों को देखें तो मैं वताना चहिता हूं कि यह बहुत बड़ा प्रश्न है। अन्त गृह मंतालय से या प्रधान मंती जी हे पुछिये कण्मीर के संविधान में भारतीय तूलना में क्या कठिनाइयां हैआप भी जानते है हम भी जानते है। कुछ कारणों से ये कठिनाइयां उठजाती है। जो हमारे अन्तर्गत आती है उन्हें हम देख लेंगे और देख भी भी रहे हैं।

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, the Minister hag rightly spelt out the limits of the question. We are not discussing the general question of the Constitution of the Jammu and Kashmir State. Nor are we discussing Art. ^370. That is not under discussion. But the question under discussion is very much our concern and should be the concern of the Jammu and Kashmir Government. Both from the

#### denial of citizenship 234 to West Punjab Refugees

human angle and the circumstances I which are now be'fore the House. I there are three kinds of refugees who entered Jammu and Kashmir in 1947 which was the first batchy then in 1965 and later on in 1971. We are not I discussing the refugees who came in 1965 or We^ ar£L\_Qjilji^discussirig the 1971. refugees came in who 1947. THerefore7~Hni~i^"reaTry "one ^f\_the residues of the aftermath of partition. The whole country morally obliged to find a ig solution\_to\_this\_BrQ]5lem aSa~thaVincludesThe Government\_of Jarn'mir and Kashmir! TheFe'fore, our approach has to be confined to finding a solution to this problem. I would like to underline the desperation of these persons who have been in India for so long^ and have not yet got these basic rights which the other citizens have and to which references have been made by other friends. I won't repeat them. They have even tried to crosg into Pakistan. Can you imagine it? Just imagine whether there would be any Indian who left Pakistan in 1947 and who today are holding a dharna to recross into Pakistan. Just think of the desperation which is driving them to thig course of action. We in this House must look at the problem from the point of view of these people. A question Of numbers hag been raised. I think in 1947 one crore refugees came into India. I do not know how many came into Jammu and Kashmir. Some figures indicate that it ig as high as o^e lakh. I do not know. Unless some mention is made of the numbers, this discussion may be in a vacuum. I think a mention was made of a figure of 3000 appearing in some newspaper reports and J & K Government says 3000. There is another report saying that 5000 people are sitting in dharna. There is also a mention of some other figure of 2000, If it is a question of 2000 Or 3000 persons, then I am sur. prisedthat the problenTl^ stnp!E6rer Butj in my view, the proFlem is much larger. So, let us know the outlines of the problem. Let us know how many people are involved. That would help both-the J. & K. Govern-

#### [Shri Krishna CHanffra Pant]

ment and the Government o'f India in solving thig problem<sup>^</sup> It would be much easier in ffiat case. I hope that the Minister can give us gOme idea of the numberg involved. What are the handicaps these people guffer from? Ag Sheikh Sahib mentioned, many of them are Harijans. He referred to a law of 1954 of J. & K. and thg orders under that Act. Now one of the groundg for permanent residence is to hold an immovable property. How many landless labourers are there in J. & K who don't hold any kind of immovable property? Yet they cannot bg denied citizenship rights. But they are denied in reality under the Tenancy Act of J. & K. even that right. They cannot take einployment there under the Government. Their children cannot go to the professional school or institutions of learning. They cannot hold higher property. Sheikh Sahib said that they cannot get loans, cannot start any industry and even the other normal protections are not available to them. They cannot vote in the iState Therefore^ elections. their children also suffer discrimination. It is against this background that this matter hag to be considered. I would like to pinpoint this fact that these people^ after they came from Pakistan, did not go to any other part of India. So the question of Indian citi. zeng becoming the citizens of J. & K. does not arise. These are the refugees '^^o have settled there, remained there 'for 30 odd years and should be given all these rights. It ig possible for him not to compromise on the overall principle of dual citizenship which is practised under the J. & K. Constitution and to limit the problem to these numbers. Then perhaps a solution be found. Therefore, my specific can question is whether the Government of India has discussed this matter with the Jammu and Kashmir Government in the light Of this limited problem and the effect that tl"is limited question has on the citizenship question without enlarging the whole argument which

then becomeg impossible for golution. Has that been done? What has been their response? And if there is some difficulty that the Jammu and Kashmir Government cannot overcome, what other positive, concrete solution do they have in mind?

SHRI BHAGWAT JHA AZAD: Sir, the last question is most important and that is whether We have discussed with the J. & K. Government about this. As I have gaid about the citizenship'"right, among the demands of tlie re'fugees, we havg referred this question also. But thig ig one of the most important oneg which has been sometimes taken up by the Home Ministry. And now, gince the House is unanimous on this, we will again take up this question with the Government of Jammu and Kashmir. Sir, there is one difference. The hon. Member hag said, "Why do you say about this immovable property condition? Are there not landless labour?" They are there. But the second condition that this should have been there before the commencement of the Constitution Order Of 1954, ten yearg before. Those landless were there ten vears before and, therefore. thev are citizens...

SHRI KRISHNA CHANDRA . PANT: Which month of 1957? They may also have been there. It would be a matter of g couple of months this way or that way even under the second clause.

SHRI BHAGWAT JHA AZAD: 1954. And I WOUid ...

SHRI KRISHNA CHANDRA PANT: That means, the Act and not the order

SHRI BHAGWAT JHA AZAD: Therefore, I wwuld say that in this case what the difficulties are of the Jammu and Kashmir Government, I think, every detail is known to all the Members Who have the full information about that. We are trying to hammer on that and trying to find out the way of what can be done. Sir, I forgot to reply to one important question raised by hon. Rehman Saheb that there are cases where these refugees who came and got the land, and if those who evacuated are coming back, they gre being dispossessed. Some friends also told me. Now, the hon. Member also told me. And I would like to have a few such cases-^And I have told those who came to see me. Mr. Rattan and other refugees-so that I can address this question to the Jammu and Kashmir Government. Sir, berg 1 want to emphasidle this. The hon. Membeii^, Pantji, Advaniji and Rehmanji have pointed out this. It ig really a very important question and  $^{e}$ ^^e trying to do our best. And it is surprising that those who came are forced to go. We will take up this with the Jammu and Kashmir Government seriously.

श्री अद्दुल रहमान शेख । इसमें कितना बर्बत लगेगा ?

श्री भगवत झा झाजाद : अगर मेरे हाथ में होता तों इसमें शाम तक का समय लगता, पर यह मेरे हाथ में नहीं है, दूसरे के हाथ में है।

MR DEPUTY CHAIRMAN: Let us hear the other side.

iSpRI KRISHNA CHANDRA PANT: Sir, I had asked an important question. I asked: What are the dimensions of the problem? What is the number involved? Some idea, some assessment must be there.

MR. DEPUTY CHAIRMAN: He has already said that.

SHRI BHAGWAT JHA AZAD: I have already said and it is a question of repetition. There are two dimensions. I said that so far as this particular issue is concerned, we got the last communication from the Jammu and Kashmir Government who put the figure in 1979 at 2,752. About the other dimension which the hon. Members are saying that it might be larger, as I told you, Sir, We do "Of keep the number and the census of those who themselveg had the courage and the conviction to set-i tie there. Therefore, now, we will I again try to find out what the present ! number is. But this ig thg number so I far communicated to us.

SHRI LAL K. ADVANI; Is it 2,752 families? MR. DEPUTY CHAIRMAN: He said families

SHRI BHAGWAT JHA AZAD; I said families

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): sir, I have already heard and  $a^{\wedge}$  far as the motives of my friends are concerned, I will not attack them. But the question is that we will not allow another Assam in Jammu and Kashmir State. Let us be crystal clear about it. It is not we who asked them to go or not to sit there on our own land. It is the State subject certificate and law and the Act enacted by the Maharaja long before the independence of the country. ' At that time it was incorporated in the State Subject Act that a person must have either of the two qualifications. I want to correct my friend here who says that both the conditions must be there,' that, firstly, he must be a permanent resident of that Statg and, secondly, owning property there. A person cannot own property there in the State of Jammu and Kashmir unless and until he is a State subject. And as far as the Act of 1954 or the Order issued under that is concerned-that was enacted there-, that too says '10 yearg before', and that comes to 1944. Please set the record correct. As 'far as these refugees arg concerned, my friend says out of sentiments that they are Hari-jans. Ours is a secular State. We are not concerned with whether they are Muslims, Hindus or Sikhs or Hari-jans. Whosoever it be, whosoever wants to settle in Jammu and Kashmir State, cannot bUy property or

[Shri Krishna Chandra Pant] get employment in State service unless and until he is a State subject and that Act is there.

Now, the question arose th^tas far as these persons arg concerrieH, after the partition of the country they were living in that part which is now Pakistan, they were not citizens of the State of Jammu and Kashmir, and from Shakargarh or Sialkot they entered the State and forcibly occupied some land. Now we have the Agrariail Reforms Act there under which laW is given to the tiller but the real dwnerg of this property are somewhere, who are yet to be identified by the Centre. That is to say that the Evacuee Property Act and the Agrarian Reformg Act in the State has graciously, out of magnanimity, allowed them to retain the possession of that land on a temporary basis so that when the matter of those refugees and the evacuee property between the two countries is settled, that too can he settled there.

Now, the han\_ Minister has said that they are taking up the issue. My submission in this regards is that nothing should be done—we request for that, We plead for that, we appeal for that—which will jeopardise the interests of that hilly State, a senisitive State, where we have very meagre financial resources.

As far as the question of refugees of 1965 or 1971 is concerned, my friend has said that the re'fugees were resettled and they own land there. They were not refugeeg when the conflicts arose in 1965 or 1971. They were the citizens of the State who had to evacuate to the other side when the occupation took place and when the occupation was vacated they returned to their homes and hearths. It is not the question that the State Government hag shown any favour to them. They are there whether they are Hindus, Muslimg or Sikhs. But when the ceasefire took place and iands were vacated, which were occupied forcibly by thg other side,

SHRI GULAM MOHI-UD-DIN SHAWL; I refute the charge. It ig a baseless charge. Hg helped them in all respects so that he creates des-tabilisation type of ^ situation in the

they occupied their lands and their own property. Just for clarification I may say that it is not the possession of land, possession of land can be as a tenant or On hire-purchase or whatever that is, but the thing is that it must be the ownership of land which can entitle him to get the citizenship rights of that State. My friends has raised the question here that the State Government is doing discrimination against them. There is no such • thing absolutely. But \$0 far as these 2700 persons are concerned, we want them as other migrant labour is there, but the question of their owning property and having the right of vote in the State Legislature is not possible because they are not State subjects. How can we help them? Of course, as far as the Centre is concerned, it can help them and should help them on humanitarian grounds. We have no grudge. But it should not be at the cost of the State exchequer or, much less, the property owned by the citizens of the State of Jammu and Kashmir. Thank you, Sir.

श्री ब्राब्बुल रहमान शेख : मि० मोहि-उद्दीन गाल के कहने पर कि किसी रिया-सत के बाहर के ब्रादमी को वहां सिटिजन-शिप राइट नहीं दिया जाता, जनाव मैं सैकड़ों ऐसे केसेज पेग कर सकता हूं जिनमें अड़े-बड़े सरमायेदारों को सिटीजनशिप राईट दिये गये हैं। और जम्मू और काश्मीर के स्टेट सब्जेक्ट सटिफिकेट इश्यू किये गये है क्योंकि वे लाखों के मालिक है ले किन जो गरीव है उनको नहीं देते है।

अरी अब्बुल रहमान शेख : मैं यह सावित करता हं..(व्यवधान)

SHRI GULAM MOHI-UD-DIN SHAWL: I refute the charge. As far as this is concerned, I refute the charge. You can prove it. ¥.,

#### 241 Calling Attention ve. [RAJYA SABHA] denial of citizenship 242 to West Punjab Refugees

State just as he wants it in other States. There is no question; we will not allow it.

SHRI BHAGWAT JHA AZAD; Sir, the hon. own opinion but I may Member holds him only point out a few instances how the Jammu and Kashmir Government have been considerate. Let him not gay that nothing has been done. The very 'fact that these persong have been given the right to vote in Parliamentary elections is an admission of the fact that they are kind to these persons. Number two, they have given lands to them, though they have not so far accepted their property rights. That is another proof. Number three: An amount of Rs. 3,500 was decided to be paid to these persons-to each family-by the latg Pandit Jawahar-lal Nehru, and we sanctioned this amount of Rs. 3,500 for each family, out of which Rs. 2,500 have been paid to the rural 'families in the form of land. This is another proof. So, what the hon. Member is saying is not the fact. The fact is, Jammu and Kashmir Government are considerate to them and we are trying to talk to them and find out from them where the discrepancies are, and if the g people are coming back from the other side, the State Government should consider giving gome other larif} to them. So, the hon. Member's saying that "we will not allow it" is not the question; we are allowing it, Jammu and Government hag doile it. I have Kashmir given you the cases already.

श्री ग्रब्दुल रहमान शेखः यह 35 सी जो लोग आकूपाईड काश्मीर से आये हैं उन में से कई को नहीं दिया है,

SHRI BHAGWAT JHA AZAD: I have given you 1-2-3 points by which Jammu and Kashmir Government has agreed, and on the further question, we are trying to talk to them.

SHRI MANUBHAI PATEL (Gujarat): Sir, this ig not a limited problem of a limited State or of a limited nature. This is a national problem because it wag none of the 'faults of these persons, the refugees, who had to leave their hearths and homeg and come to a place where they are suffering now, anjj they have come to the point of desperation so much that they have now put their lives at stake. It is unfortunate if an hon. Member of this august body takes a stiff attitude towards this problem. I do not think it will be helpful in solving the problem or will be helpful in requesting the State Government or getting the sympathy of the State Government to help the Central Government in solving this problem. Ultimately, the State Government is a part of the Union Government, it is not a foreign land. And for the sake of convenience, i'f you have agreed to certain arrangement, it does not mean that any State Government can take a different attitude or a different line from the Government, because in problems Central like thig where the main aspect is the humanitarian aspect, political no consideration or party consideration should come in. I am sorry that the hon. Member from Jammu and Kashmir has taken a gtiff line as if he was talking on behalf of thg State Government, whereas the hon. Minister just now said that the State Government ig trying to help in solving the problem.

MR. DEPUTY CHAIRMAN: His party ig the ruling party there.

SHRI MANUBHAI PATEL: If he passes such remarks, it is unfortunate. ..

SHRI GULAM MOHI-UD-DIN SHAWL: My submission ig to set the records straight. I am not speaking On behalf of Jammu anj Kashmir Government but as far as that State is concerned, I am a citizen o'f that State.

SHRI MANUBHAI PATEL: As a citizen, it ig allright. But he cannot

# [Shri ManubHai Patel]

say 'we would not allow'. It is not 'we(. Ultimately, it is the State. Who is not going to allow them? As a citizen of India, I can move in any part Of the country. It is my Constitutional right. If one takes a technical attitude, it wiU be very difficult. I do not want to use harsh words. But on whom the State of Jammu and Kashmir thrives today? On whose financial help? On whose support? Practically, a Uon'g share is being utilised by that State and the whole country is sacrificing in order to maintain that border (State because we believe that if is a part and parcel of our country. We have said, it is the crown of India. Hence, we should not take that attitude. If we take that technical attitude, it will be very difficult for any border State even ... (Interruptions) It will be very difficult. .. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Shawl, you have made yoUr point.

SHRI MANUBHAI PATEL; Sir, the record should be Put straight and the background must also be very clear. In thig background, I would request the Government to consider certain recommendations madg by the Petitions committee. The Petitiong Committee is a responsible body created by this House and if these recommendations are not resp(ected, it will mean an insult to the House.

MR. DEPUTY CHAIRMAN; He has already said it. He has replied that he is considering this. He has assured that he is considering this. Do not repeat the same thing.

SHRI MANUBHAI PATEL: When the Petitions Committee consisted of Members of Parliament, where is the necessity of a second Parliamentary Committee to go into this and recommend some other things? These are the recommendations made by the Petitions Commttee, after examining so many witnesses, after touring the w'Aole area, after taking the risk of going up to the border even, to study this problem. This is not also a partisan attitude or a partisan view.

## denial of citizenship 244 to West Pimjab Refugees

Committee consisted of all Party This Memibers. It is practically the recoimmendationi of this House. As far as'f the legal position is concerned or as the position o'f the External far as Affairs Ministry ig concerned, I can understand that. But ag far ag the financial concerned-may position ig I invite the attention of the hon. Mi nister-where is the difficulty? As far as the legal position or the posi tion of the External Affajrg Ministry is concerned, I can understand that. because these are verv delicate mat ters and We woul^ not like to interfere with that. But there certain are things to which even the Law Ministry \_ Ministry^ and the External Affairs would agree. When this is so, where is fne difficulty for the Government certain things to agree to and imple ment them? This report was sub-, mitted in June. Now, nine months have gone by. Why is the Govern ment sitting tight on that? During these nine months, have vou not screened this report and 'have you the recommenda not gone through by the Committee? tions made As far\* as the question of proprietory rights on the land they have occupied is concerned, imderstand that I can some difficulties may be there. But can it not be leased out for" 50 or 90 years and it is possible ...

MR. DEPUTY CHAIRMAN: They ire already in posseEsi<.

SHRI MANUBHAI PATEL: There is no legal difficulty. Will the Government consider it? I am putting the question.

MR. DEPUTY CHAIRMAN: That point has already been replied to. You need not make that paint again.

SHRI MANUBHAI PATEL: Then, there is the question of registration of claims. While paying the amount to the registered chimants, the difficulty with t'he Qovernment is that there is no proper registration.

MR. DEPUTY CHAIRMAN: This : is not the point.

SHRI MANUBHAI PATEL: May I know from the Government whether, in order to solve this pro-

blem of registration of claims, even without registering, would they give...

MR. DEPUTY CHAIRMAN: How can they?

SHRI MANUBHAI PATEL: Sir, you hear me properly. (*Interruptions*) I will convince you.

MR. DEPUTY CHAIRMAN: Everyone is convinced on this point. This is not part of this Calling Attenion. You are unnecessarily going beyond **it**.

SHRI MANUBHAI PATEL: Sir. 1 will convince you.

MR. DEPUTY CHAIRMAN: This is beyond the ^scope o| this Calling Attention.

SHRI MANUBHAI PATEL; Sir. Why were they in desperation to cross the border? This is because they have been suffering. If this problem is solved, they will come back. (fnterrupttons) I am putting Vne question. Sir, the hon. Minister number is round has stated that the about 2.000 or so. Is it difficult to *ex-gratia* a pay total amount of Rs. 12.000?This is the solu tion. They are prepared to 1 P.M. solve the whole problem if ea;-gratia payment of Rs. 12,000 is made to the State Govern ment.

MR. DEPUTY CHAIRMAN: You have not followed his reply. You have not followed t'he point. (*Interruptions*). That is not the point. You are unnecessarily taking the time of the House. You should know the paint.

SHRI MANUBHAI PATEL: Will the Government consider advancing this amount to tjiem in order to solve this problem? Then there is t'he the question of land which was occupied by these displaced personsabout 26 canals or so. When the others also have come back, it has became very difficult .....

MR. DEPUTY CHAIRMAN: That is a different ISiing.

# denial of citizeyiship 246 to West Punjiib Reiugees

SHRI MANUBHAI PATEL: These are the root causes of the problem. Will the Government treat thesi, in order to solve this problem, at par with Chhamb refugees so that the problem is solved?

MR. DEPUTY CHAIRMAN: Mr. Patel. I am sorry, you are not clear about the problem. You are raising a different paint of Chhamb and Jaurian. (*Interruptions*).

SHRI MANUBHAI PATEL: Thi is the root cause of the whole issue. That is the whole problem. Why have they gone away? Why is the Governemnt not solving the problem? The Minister says that if it were left to the Rehabilitation Ministry he would have solved it by the evening. If it can be solved by the Rehabilitation Ministry, let it solve the problem not before the evening, but before the end of this month. If that is done\_ I am sure the refugees or the displaced persons who are forced to take this decision and who have become desperate, who have staked their lives, will not do that. It is our responsibility and I tell you that it is the duty of the Government, the Governemnt is duty-bound to see that they did not suffer because of them or because of their action. It has been none of their fault. They are . suffering because of the overall national problem of partition in those days. If you solve their problems, which is not difficult for you, it will raise the prestige of the Government also.

SHRI BHAGWAT JHA AZAD: Sir, fhe very fact that I said that had it been left to us we would have done it by the evening, only shows that there are some difficulties in the problem. That is why we could nat do it. It should be apreciated that they are not "he only people who are affected. As I said, tliere are lakhs of other people who came—about 45 lakhs frc,n the west and about the same number *trom* the east—and the problem has been solved. This problem is the^e because in 1947 they crossed ever and I have already ex-

#### 247 Calling Attention re. [12 MAR. 19811]

[Shri Bhagwat Jha Azad] plained, as the 'hon. Member also knows, what the reasons are. There is certain order under which we have to work. They have to he given some concession. All I say is this that the Petitions Committee has made a good report. All the Members were there. I have gone through every line of the Petitions Committee's report. I know what you want to say in the report, that you want Rs. 12,000 to be given as ex-graiia payment, you want that land, 48 kanals, be given, all that I remember, but we have some difficulties. In the beginning we had taken a decision that a total of Rs. 3500 will be given. Rs. 2500 will be taken as the price of the land and Rs. 1000 being given towards their resettlement etc. Now they are saying and I am fully aware of that t'hat an amount o.f Rs. 2500 should be given to them in full. (Interruptions). All that we know, but there are difficulties and as I told you, those difficulties are known to t'he hon. Members. It is not a one-sided affair. I have to request the Jammu and Kashmir Chief Minister, Shri Abdullah. He is also a human being. He has to consider the question about land. Now the problem is, he has got his own problems in his own State. So, I have to talk to them, argue with them, make them agree and settle the issue. We will do our best in the light of what the hon. Members have suggested and also in the light of what the Petitions Committee anfl other reports have recommended.

श्वी तीरथ राम ग्रमला: (जम्मू ग्रौर काण्मीर) जनाव डिपुटी चैयरमेन, यह जो शेख रहमान साहब ने फरमाया कि जम्मू ग्रौर काश्मीर में ये जो वाहर के रेफयूजीज जाकर आवाद हुए है, अगर वे वहां इंडस्ट्री लगाना चाहे, कोई कारखाना लगाना चाहे तो उन्हें जमीन नहीं मिलती। मैं ग्रर्ज कर्डमा कि यह गलन है। उन्हीं को नहीं वल्कि जो ग्राज भी स्टेट सवजेक्ट नहीं है यहां इडस्टी लगाना चाहता है तो लगा रहा

#### deniol of citizenship 248 to West Punjab Refugees

है, उन्हें जमीन मिली है, और मिलती है। यह मुश्किल बात नहीं है।

श्री उपसमापतिः लीजपरमिलती होगी ।

श्री तीरय राम अमला : हन्ड्रेंड इयसें की लोज है, कोई मुक्किल नहीं है । रहा रिफ्-यूजीज का मसला तो वह बड़ा दर्दनाक मसला है । स्टेट गवर्न मेंट और हमारी सेंट्रल गवर्न-मेंट दोनों मिलकर किसी तरीके से उसको हल करें तो हल निकल सकता है । अगर उन पर कोई हल थोंपा जाता है तो हमारे कानून ऐसे है कि हन नहीं निकलेगा, नहीं निकलैंगा ।

एक बात मैं मिनिस्टर साहब से पूछूंगा । यह मसला कई साल से चला आ रहा है । जनता गवर्नमेंट तीन साल हुकूमत में रही । उस वक्त भी यह मसला था । मैं मिनिस्टर साहब से यह पूछूंगा कि आज ये लोग हरिजन और णेड्यूल्ड कास्ट लोगों का बार-बार जिक्र करके उन के नाम पर बहस कर रहे हैं, जब इन को हुकूमत थी तोन साल तो इन्हों ने शेख साहब को इस मामले में कितनी बार लिखा, क्या सुआव दिए और उन का क्या नतीजा हथा ?

श्रो ब्रब्गुल रहमान शेख: मैं एक बात साफ करना चाहता हं ।

श्र**ो उप**तभाषति: ग्राप को संव बात पता है (व्यवधान)

You know everything. No, please, I will not allow this.

श्री ग्रब्दुल रहमान शेखः मेरा पर्स-नल एक्सपेलेनेशन है।

MR. DEPUTY CHAIRMAN: Let me see what is the personal explanation. You will make political allegations.

श्रो ग्रब्दुल रहमान शेखः मुझे एक सेटेस के बारे में कहना है । **श्वोः उपसभापति** : ग्राप हर बात का जवाब दगे ।

This will mean a long reply. *(Interruptions)* Please sit down.

श्री ग्रह्मुल रहमान शेख : इन्हीं ने कहा कि इंडस्ट्री लगाना चाहें तो बाहर के लोग लगा सकते हैं । सिफ बड़े सरमायादार लगा सकते हैं (व्यवधान) जिन लोगों के पास नहीं है, जमीन ही नहीं और प्रापर्टी नहीं वे लोग कैंसे ले सकते हैं और ....इंडस्ट्री कैंसे लगा सकते हैं ?

श्वी उपसभाषति : वैठिए । आप को तो पोलिटिकल स्पीच देनी है । आप बार-बार उसी बात को कह रहे हैं।

**श्री ग्रब्दुल रहमान शेख**ः मेरे बारे में एक वात कही गयी ।

श्री उपसमापति : आप के बारे में नहीं कहा गया ।

You are not the Government there.

SHRI BHAGWAT JHA AZAD: To the best of my knowledge and subject to correctian, no such effort was made during that period. Now t'hat the hon. Members are very serious and telling us so, certainly we shall look into the matter and from our side we will make all possible efforts.

SHRI MANUBHAI PATEL: Your Rehabilitation Ministry's record will have to be considered. It was your duty. It is a continuous process, whet'her it is this Government or that Government. Why do you reply like that? (*Interruptions*).

SHRI BHAGWAT JHA AZAD: What for are you shouting? What did you hear? (*Interruptions*)

#### Public Sector undertakings

SHRI MANUBHAI PATEL: There was no Jansta Government in Kashmir. The Kashmir Government was there. (*Interruptions*) If you say about Janata Party regime, in Kashmir it was your Government. Why do you enter into this? We have not entered into this.

श्वी तोरथ राम ग्रमला : ग्राप ने तीन साल में क्या किया ? उस वक्त वह गडें प्रल्ड कास्ट नहीं थे ।

श्वी ग्रब्दुल रहमान शेख : तीन साल की बात करते हैं, आप ने तीस साल में क्या किया ? ग्रौर जनता सरकार ने तो साल में चालीस हजार छम्ब एरिया के रिफ्यजीज को बसाया ।

MR. DEPUTY CHAIRMAN: Order please. Now we have to talce up special Mentions. But there are a large number of Members w'ho want to speak and we shall not be able to finish it. So, if you agree, we can take it up after luneh at 2 o'clock.

The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock^ The Vi/Ce-Chaii^man (Dr. Raliq' Zakaria) in the Chair.

#### REFERENCE TO THE STRIKE BY THE EMPLOYEES IN PUBLIC SECTOR UNDERTAKINGS ALL OVER THEI COUNTRY ON THE IITH MARCH, 1981.

THE VICE-CHAIRMAN (DR. - \_ RAFIQ ZAKARIA): Special Mentions. S'hri Dhabe. (*Interruptions*).

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice-

250